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Crl.A.No. 682 OF 1999
ITEM No.105

Court No. 4

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL No.682 OF 1999

PRATAP SINGH AND ANR. Appellant (s)

VERSUS

STATE OF M.P. Respondent (s)

(with appln. For exemption from filing OT & office report)

Date : 29/04/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Appellant(s)Mr. Rishi Kesh, Adv.

For Respondent(s)Mr. S Dave, Adv. for
Ms. Vibha Datta Makhija, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the respondent is alone present. Counsel for the appellant was not present in the forenoon when the matter was called for the first time. He is not present even in the afternoon at the second call. Call after summer vacation.

(D.L.Chugh) (Vijay Aggarwal)

AR-cum-PS Court Master